

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).21367/2025

[Arising out of impugned final judgment and order dated 23-12-2025 in CRLMB No.359/2022 passed by the High Court of Delhi at New Delhi]

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

KULDEEP SINGH SENGAR

Respondent(s)

(IA No. 338520/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 18474/2026 - INTERVENTION/IMPLEADMENT, IA No.49185/2026 - INTERVENTION/IMPLEADMENT)

WITH

Diary No(s). 75128/2025 (II-D)

(IA No. 338418/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 338417/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 09-03-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Ms. Nasadiya Singh, Adv.  
Mr. Aman Mehta, Adv.  
Mr. Kamal Kishore, Adv.  
Mr. Mayank Pandey, Adv.  
Mr. Bhuvan Kapoor, Adv.  
Ms. Mili Joy Baxi, Adv.  
Ms. Astha Singh, Adv.  
Mr. Mukesh Kumar Maroria, AOR

Mr. Pradeep Kumar Yadav, Adv.  
Mr. Shailendra Mani Tripathi, Adv.  
Mr. Deepak Yadav, Adv.  
Ms. Anjale Patel In Person, Adv.  
Ms. Chhaya, Adv.  
Ms. Pooja Shilpkar In Person, Adv.  
Mr. Aditya Yadav, Adv.  
Ms. Sangita Mishra, Adv.  
Mr. Sanjeev Malhotra, AOR

For Respondent(s) :Mr. Mehmood Pracha, Adv.

Mr. R. H. A. Sikander, AOR  
Mr. Sanawar, Adv.  
Mr. Kshitij Singh, Adv.  
Ms. Nuzhat Naseem, Adv.  
Mr. Sikander Raza, Adv.  
Mr. Kumail Abbas, Adv.  
Mr. Chirag Verma, Adv.  
Ms. Ritika Sharma, Adv.

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. N. Hariharan, Sr. Adv.  
Mr. Tanveer Ahmed Mir, Sr. Adv.  
Mr. S.P.M Tripathi, Adv.  
Mr. Hemant Shah, Adv.  
Ms. Aishwarya Sengar, Adv.  
Mr. P. S. Sudheer, AOR  
Mr. Jashan Vir Singh, Adv.  
Ms. Devanshi Singh, Adv.  
Ms. Shambhavi Singh, Adv.  
Mr. Amaan Shreyas, Adv.  
Mr. Gaurav Mani Tripathi, Adv.  
Mr. Arjan Mandal, Adv.

Mr. Kuldeep Jauhari, AOR  
Mr. Hemant Kumar, Adv.  
Mr. Anubhav Tyagi, Adv.  
Mr. Sahil Ahuja, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

I.A. No. 49185/2026

1. This application has been moved by Kuldeep Singh Chauhan, who is stated to be the minor son of Mahesh Singh, the real brother/sibling of the victim's father. He apprehends grave threat to his life, liberty and safety in the event any relief is granted to the respondent-accused.

2. At the outset, the aforementioned background may not be a ground for the applicant's impleadment in the instant proceedings, which are essentially arising out of the criminal appeals pending before the High Court. That being said, in our considered opinion, the applicant has an independent and equally efficacious remedy in

preferably approaching the High Court for seeking the desired relief *inter alia* regarding protection of his life and liberty.

3. This interlocutory application is, accordingly, disposed of with liberty to the applicant to avail his remedy in accordance with law.

**I.A. No.18474/2026**

4. In view of the judgment of this Court in Jagjeet Singh vs Ashish Mishra @ Monu, (2022) 9 SCC 321, we are of the view that the applicant-victim has a right to be heard in these proceedings.

5. The application is allowed and the victim 'XXX' is ordered to be impleaded as a party respondent. Cause title be amended accordingly.

6. An affidavit, if so required, may be filed by the newly added respondent within two weeks with an advance copy to the learned counsel for the petitioner.

7. Post the matters for further consideration on 06.04.2026.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR